

æ

SLP(C)No. 17117 OF 2001

ITEM No.210

Court No. 8

SECTION XIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17117/2001

(From the judgement and order dated 21/06/2001 in CRP 1709/92
of The HIGH COURT OF KERALA AT ERNAKULAM)

HAMSA & ORS.

Petitioner (s)

VERSUS

PUTHIYA PURAYIL BALAN

Respondent (s)

(With prayer for interim relief)
(With office report)
(For Final Disposal)

Date : 15/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. C.N. Sree Kumar,Adv.

For Respondent (s)

Mr. T.L.V.Iyer,Sr.Adv.
Mr. T.G. Narayanan Nair,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

On the prayer made by learned counsel for the
petitioners, list the matter after two weeks.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master